COURT-I

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

APPEAL NO. 62 OF 2017 & IA No. 725 of 2016

Dated: 31st October, 2017

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson

Hon'ble Mr. I.J. Kapoor, Technical Member

In the matter of:

M/s Shree Renuka Sugars Ltd.

....Appellant(s)

Vs.

Karnataka Electricity Regulatory Commission & Ors.

....Respondent(s)

Counsel for the Appellant(s) : Mr. Shubhranshu Padhi

Counsel for the Respondent(s) : -

ORDER

The instant appeal is disposed of in terms of the Order dated 31.10.2017 passed by this Tribunal in Appeal No. 276 of 2016, as it challenges the common order dated 18.08.2016 passed by the Karnataka Electricity Regulatory Commission in Appeal No. 276 of 2016. Needless to say that all the pending IAs shall stand disposed of.

(I. J. Kapoor) Technical Member (Justice Ranjana P. Desai) Chairperson

ts/vg